

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

MA 164 of 2002
(OA 597 of 1996)
CPC 176 of 1997

Present : Hon'ble Mr. B.P. Singh, Administrative Member
Hon'ble Mr. N. Prusty, Judicial Member

Sh. S. Mishra & Ors.

- VS -

Shri Ashis Mukherjee

For the Applicant : Mr. S. Chowdhury, Counsel

For the Respondents: Mr. B.C. Sinha, Counsel

Date of Order : 01-08-2002

ORDER

MR. B.P. SINGH, AM

This MA has been filed for granting of extension of time for three months for compliance of the order dated 11-6-1997 passed in a number of OAs including O.A. 597 of 1996. From the prayer in MA it appears that last extended time expired on 31-1-2002 from which date further extension of time by another three months was prayed. The MA has been filed for extension of time on 18-3-2002. It is thus clear that the MA has been filed after expiry of last extended time which ended on 31-1-2002. But no prayer for condonation of delay has been made in the MA. However, the Ld. Counsel for the applicants in MA prays for condonation of delay in filing M.A. However, if time is granted for further extension of period by three months as prayed for upto 30-4-2002 which is being granted, by that time i.e. upto 30-4-02 it is presumed that the order must have been complied with.

2. The Ld. Counsel for the applicant in the MA has produced a compliance report of the order dated 13-9-01 passed in CPC 176 of 1997. By this compliance report revised provisional seniority list has been published; but it does not state any time and date of action

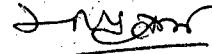
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taken regarding integrated seniority list. Besides there is no signature anywhere of any authority with date and designation. We do not make any observation on the seniority list, but we would like to direct the Lt. Counsel for the alleged contemnors to produce the original records of documents in respect of revised provisional/integrated seniority list and that should be produced in original for our perusal on the next date alongwith the order as to when the same was finalised and also the reason for delay.

3. MA is disposed of accordingly. The Lt. Counsel for the alleged contemnors is directed to produce the above records on the next date fixed. Accordingly, EPC is adjourned to 10-10-2002.


Member (J)


Member (A)

DKN